

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 93 of 2011 & I.A. No. 163 of 2011

Dated: 16th February, 2012

Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Kanan Devan Hills Plantation Co. Pvt. Ltd.
& Ors.

.....

Appellant (s)

Versus

Kerala State Electricity Regulatory
Commission & Ors.

.....

Respondent (s)

Counsel for the Appellant (s) : Mr. Joseph Kodianathara, Sr. Adv.
Mr. M.P. Vinod

Counsel for the Respondent (s) : Mr. Ramesh Babu for R-1
Mr. George M.T. R-2
Mr. G. Sreenivasan

ORDER

Arguments concluded. Learned counsel for the parties intend to file written note of submissions. They are permitted to do so by 2nd March, 2012.

Post the matter for reporting compliance on 2nd March, 2012.

(V.J. Talwar)
Technical Member
rkt

(P.S. Datta)
Judicial Member

Dated: 16th Feb. 2012.

To,

The Director (Admn)
APTEL, New Delhi.

Sub: Submission of papers relating to savings.

Sir,

With due respect it is stated that the undersigned has savings to the tune of Rs. 1 lac in the name of spouse viz- . Kotak Mahindra policy premium paid worth Rs. 50,000/- and LIC premium worth Rs. 40,000/- and papers relating to the rest of the amount will shown after its receipt is obtained.

Thanking you,

Yours faithfully,

(Rajendra Kumar Tewari)

Court Master